

**Mr. Deputy-Speaker:** I know the rights. I have...

**Shri Frank Anthony:** We are not here to be shouted down or shouted out.

**Mr. Deputy-Speaker:** It is not a question of shouting out or shouting down.

PAPERS LAID ON THE TABLE  
NOTIFICATION UNDER REQUISITIONING  
AND ACQUISITION OF IMMOVABLE  
PROPERTY ACT

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I beg to lay on the Table a copy of the Ministry of Works, Housing and Supply Notification No. 4304-EII/53, dated the 7th August, 1953, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library See No. S-106/53.]

STATEMENTS SHOWING ACTION TAKEN  
BY GOVERNMENT ON ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(1) Supplementary Third Session of the Statement No. III House of the People, 1953.

[See Appendix VII, annexure No. 8.]

(2) Supplementary Second Session of the Statement No. IV House of the People, 1952.

[See Appendix VII, annexure No. 9.]

(3) Supplementary First Session of the Statement No. V House of the People, 1952.

[See Appendix VII, annexure No. 10.]

(4) Supplementary Third Session (Second Part) of the Provisional Parliament, Statement No. VIII, 1951.

[See Appendix VII, annexure No. 11.]

(5) Supplementary Third Session (First Part) of the Provisional Parliament, Statement No. IV, 1950.

[See Appendix VII, annexure No. 12.]

ESTATE DUTY RATES BILL

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to move for leave to introduce a Bill to fix the rates of estate duty for the purposes of the Estate Duty Act, 1953.

**Mr. Deputy-Speaker:** The question is.....

**Shri S. S. More (Sholapur):** On a point of information, Sir. This Bill is being introduced now under clause 34 of the Estate Duty Bill. According to that clause, Government has got the power to fix the rates. But, we have not passed the original measure yet, under which the Government gets this power to fix the rates and the right of introducing this measure prescribing the rates. Is it not too premature on the part of Government to introduce this Bill before the other Bill has been passed into an Act?

**Mr. Deputy-Speaker:** Will the Finance Minister explain?

**Shri C. D. Deshmukh:** I am carrying out an assurance that I gave to the House—it was at the express wish of the House that I would indicate the rates on the ground of which the Bill will be passed. It is now only the introduction, which is really for the information of the House and the House will be seized of the matter.

**Shri S. S. More:** Sir, I would like to have further clarification. Clause 34 of the Estate Duty Bill says that the Government can introduce a measure indicating the rates of duty. It is only after that Bill has been placed on the Statute Book that this Bill prescribing the rates can be introduced. As a matter of fact, the Finance Minister is anticipating the decision of the House. It is quite possible, Sir, theoretically that the House may reject the Bill.

**Several Hon. Members:** No, no

**Shri S. S. More:** So, I am raising this not as a point of order. But, I want some information from you which may